



ABSTRACT

Disaster Management Act, 2005 – COVID-19 – Lockdown extended in the territorial jurisdictions of the State of Tamil Nadu with existing guidelines and certain relaxations upto 06.00 A.M. of 06.09.2021 - Notification – Issued.

REVENUE AND DISASTER MANAGEMENT (DM-IV) DEPARTMENT

G.O.(Ms)No.522

Dated: 21.08.2021

**பிலவ வருடம், ஆவணி 05,
திருவள்ளூர் ஆண்டு 2052,**

Read:

1. Ministry of Home Affairs, Government of India, Order No.40-3/2020-DM-1(A), dated: 25.03.2020.
2. G.O.(Ms) No.172, Revenue and Disaster Management (D.M.II) Department, dated:25.03.2020 and addendums issued thereon.
3. Ministry of Home Affairs, Government of India, Order No.40-3/2020-DM-1(A), dated: 28.07.2021.
4. G.O.(Ms)No.491, Revenue and Disaster Management (D.M.IV) Department, dated:31.07.2021.
5. G.O.(Ms)No.504, Revenue and Disaster Management (D.M.IV) Department, dated:07.08.2021.
6. Hon'ble Chief Minister's Press Release No.640, dated: 21.08.2021.
7. Additional Chief Secretary/Commissioner of Revenue Administration Letter No.OCI/563/2020, dated: 21.08.2021.

ORDER:-

NOTIFICATION

WHEREAS on considering the prevailing Covid-19 pandemic scenario and as per the directives of Government of India, Ministry of Home Affairs, State-wide lockdown was enforced throughout the State **with effect from 4.00 A.M. of 10.05.2021 to 6.00 A.M. of 23.08.2021**, in order to control the spread of COVID-19.

2) Now, Hon'ble Chief Minister has conducted a review meeting to evaluate the Corona prevention activities and the necessity of providing vaccination to everybody and actions needed to be taken in this regard.

//P.T.O//

Based on the above review meeting, the Government hereby order, under Disaster Management Act, 2005 to extend the restrictions **from 23.8.2021 to 06.00 A.M. on 06.09.2021** with the following instructions:-

- a) As already ordered, from **01.09.2021 onwards, the classes for 9th, 10th, 11th and 12th standards will be permitted to be conducted in all schools** and Noon meal programme will be implemented in schools by following Standard Operating Procedure. After examining the functioning of above higher classes, the re-opening of Nursery and classes for 1st to 8th standards after 15.09.2021 will be considered.
- b) **All Colleges and Universities will be permitted to conduct classes on rotation basis with effect from 01.09.2021.** The Higher Education Department shall take necessary preparatory actions and prescribe appropriate Standard Operating Procedure for conducting classes. All the Teaching and Non-Teaching staff should be vaccinated.
- c) All Diploma Courses and Polytechnic Colleges will be permitted to conduct classes on rotation basis with effect from 01.09.2021. Teaching and Non-Teaching staff should be vaccinated.
- d) Anganwadi Centers are allowed to operate for providing lunch with effect from 01.09.2021. The District Collectors should ensure that the Anganwadi Centre's staff are vaccinated and children are seated at social distance from each other. Detailed guidelines will be issued on the above separately.

The following activities are allowed with effect from 23.08.2021.

- e) **The General Public will be allowed in Beaches.** The District Collectors/Corporation Commissioners should ensure that employees of shops and small vendors in these areas are vaccinated.
- f) **Zoological Parks, Botanic Parks and Boat Houses are permitted to function by following Standard Operating Procedure.**
- g) **All shops and activities** which were permitted to operate till 9.00 P.M. will be **permitted till 10.00 P.M.** by following Standard Operating Procedure.
- h) **IT/ITES are permitted to function with cent per cent workforce by following Standard Operating Procedure.**
- i) **Cinema Houses are permitted to function with 50 per cent of seating capacity by following Standard Operating Procedure. Cinema Theatres' owners should ensure that all employees are vaccinated.**

- j) **Public Transport to Andhra Pradesh and Karnataka states shall be permitted by following Standard Operating Procedure.**
- k) **Creches are permitted to function by following Standard Operating Procedure.** The Creche Management/ Owners should ensure that all the staff of Creches are vaccinated.
- l) **Swimming pools are allowed to operate with 50 per cent of trainees for sports training only.** Trainers and trainees above 18 years of age should be vaccinated.
- m) Tamil Nadu Skill Development Corporation and Tamil Nadu Women Development Corporation are permitted to conduct employment training classes by following Standard Operating Procedure.
- n) Bars in Hotels and recreational clubs (FL 2 & FL 3) are permitted to operate.

General

All Establishments/Organizations/Industries which are permitted to function should ensure that their employees are vaccinated.

- i) All shops and places prone for public gathering should follow the following important Standard Operating Procedures.
 - Shops shall have mandatory hand hygiene (hand sanitizer with dispenser) at the entrance and should take necessary action to install automated thermal screening.
 - **Management shall ensure that the workers and customers wear face masks compulsorily.**
 - All shops and establishments shall ensure that the doors and windows are kept open for cross ventilation. In order to ensure social distancing norms, more number of persons shall not be allowed at a time inside the shops.
 - Specific markings with sufficient distance may be made at the entrance of the shops to manage the general public standing in the queue.
 - Action will taken against the commercial/other organisations which violate the above guidelines and prescribed limit of customers.

- ii) Test-Track-Treat-Vaccination-Covid-19 Appropriate Behaviour principle shall be strictly adhered to.
- iii) In order to contain the spread of Covid-19, the Containment Zones shall be demarcated upto Micro Level and the containment measures including vaccination to the people in this area shall be initiated by the District Collectors and the Local Bodies as per the Standard Operating Procedures.
- iv) **Within the demarcated Containment Zones, containment measures shall be scrupulously followed, as under:**
 - Only essential activities shall be allowed in the Containment Zones. No activity, except medical emergencies and supply of essential goods and services shall be permitted.
 - There shall be intensive house-to-house surveillance by surveillance teams formed for the purpose.

3) The District Collectors and Local Administrations concerned shall make special efforts to vaccinate all and organise IEC activities by creating awareness and self-responsibility among the public, in order to contain the spread of the disease.

4) The public are also requested to seek medical advice of the nearest hospital as soon as symptoms of infection appear.

5) The public are requested to make use of these relaxations with responsibility and to make proper use of the decisions taken in view of the fact that, the livelihood of all people and the education and future of students should not be affected.

6) The Public are advised to take vaccination and to give full co-operation to the Government's prevention efforts in order to eliminate spread of Corona infection in our state.

7) The Government also order that no activities shall be permitted in the **Containment Zones**.

8) The Commissioner, Greater Chennai Corporation/ District Collectors and Commissioners of Police/ Superintendents of Police concerned shall take all necessary measures for the strict enforcement of National Directives for Covid-19 management viz., **wearing of face masks, hand hygiene and social distancing, screening and hygiene, frequent sanitization of entire workplace etc.,** and adherence of the Standard Operating Procedures issued for the permitted activities. The Commissioner, Greater Chennai Corporation/ District Collectors concerned may initiate penal action for imposing fines on persons violating the National Directives.

9) Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Section 188 of the IPC, and other legal provisions as applicable.

(By Order of the Governor)

**V.IRAI ANBU
CHIEF SECRETARY TO GOVERNMENT**

To

All Additional Chief Secretaries,
Principal Secretaries and Secretaries to Government,
Secretariat, Chennai-9.
The Commissioner, Greater Chennai Corporation, Chennai.
All District Collectors.
The Director General of Police, Chennai-4.
All Commissioner of Police.
All Commissioner of Corporations.
All District Superintendent of Police.
The Works Manager, Government Central Press, Chennai-1.
(for publication in the Tamil Nadu Government Extraordinary Gazette dated 21.08.2021) (5 copies)
The Additional Chief Secretary/Commissioner of Revenue Administration,
Chepauk, Chennai-5.
All District Judges/ District Magistrates.
The Registrar General, High Court of Madras, Chennai-104.
The Registrar, Madurai Bench of Madras High Court, Madurai.
All Constitutional / Statutory Bodies including
All State Corporation, Local Bodies, Boards,
Universities, Commissions, Companies, Institutions,
Societies, etc.
The Accountant General, Chennai-18.
The Commissioner of Treasuries and Accounts, Chennai-35.
All Pay and Accounts Officers /District Treasury Officers.
Copy to:
The Hon'ble Chief Minister Office, Chennai-9.
The Special PA to Hon'ble Minister for Revenue and Disaster Management,
Chennai-9.
The Private Secretary to Chief Secretary to Government, Chennai-9.
Stock File/Spare copy.

//Forwarded By Order//

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21/8/2021
SECTION OFFICER
21.8.21